

OFFICE OF THE PRL.DISTRICT AND SESSIONS JUDGE'S COURT,
MAHABUBNAGAR.

TENDER NOTIFICATION

Dis.No. 1806/2017

DT: 12.04.2017

Sealed tenders are invited for award of Annual Maintenance Contract for House Keeping Service (cleaning) of two courts building complex at Narayanpet and the open area (including parking area) in the premises of the Two Courts building at **Narayanpet**, Mahabubnagar District for a period of one year.

The intending bidders shall submit their quotations in a sealed cover with entire track record if any, after inspection of premises of the court building at Narayanpet on any working day between 10.30 a.m. and 5.00 p.m. to the undersigned on or **before 5.00 p.m. on 19-04-2017** and the quotations will be opened on the same day at 05.00 p.m. and negotiations will be made with the representatives of the agencies. The quotations received **after 5.00 p.m. on the aforesaid date** will not be entertained.

TERMS AND CONDITIONS


- 1] The above Annual Maintenance Contract will come into effect after acceptance/permission from the Hon'ble High Court and as fixed by the Undersigned for a period of one year.
- 2] Cleaning of the entire buildings including, Open area and Parking area. Sweeping and water mopping of the floor of the buildings. Sweeping the Judicial Service center, toilets by using phenyl and other cleaning material, daily.
- 3] Cleaning of sajjas/attic in the buildings every week. The agency should be well equipped in attending to the said work. If necessary, the agency has to hire the necessary equipment for the said purpose.
- 4] Sweeping of terrace once in every fortnight.
- 5] Cleaning of the all the attached toilets of all chambers of Presiding Officers, General toilets(Ladies and Gents) by using phenyl and cleaning material like dis-infective material such as bleaching scented phenyl, Acids and naphthalene balls regularly (two times daily).
- 6] Clearing of spider nest (Cob webs) in the Court Halls, Chambers and in all the Sections and record rooms and cleaning of windows and corridors every week.
- 7] Cleaning of pan stains near the toilets, corners and other places in the buildings, every day.
- 8] The staff of the contractor shall also attend to any other work as entrusted by the Dy. Nazir/Superintendents from time to time.
- 9] The Agency personnel have to remove the unwanted plants etc., in the Court premises once in a week, without fail, and for this, the Agency has to procure necessary equipment, if necessary.
- 10] Cleaning of window panes, grills etc., in the court premises every day.
- 11] Cleaning of all the benches provided outside the Court Hall for use of Advocates, clients etc.,
- 12] The agency shall remove all the waste materials from the premises every day.

Required Strength

- v) 1 Supervisor
vi) Number of housemen : (3) persons
vii) Number of housemaid: (3) persons
viii)

(Out of the above personnel two of them should be on duty on full time basis and one must have knowledge of plumbing work)

- 13] The agency shall pay wages to the workers as per the provisions of Minimum Wages Act,1948 and comply with provisions of other Acts relating to labour and proof of such payment etc.,shall be submitted to the office of District Court every month. The agency has also to pay EPF and ESI contributions for all the workers as per Rules and also file proof of such payment.
- 14] The agency personnel shall invariably wear the apron with its logo before entering the Court premises and shall also keep the identity cards with them. Whenever the authorities insist, the agency personnel shall produce their Identity Cards.
- 15] The agency has to submit a report every month with regard to the maintenance of the premises of Court Complex.
- 16] The District Court reserves the right to terminate the contract, without assigning any reason.
- 17] The District Court may impose penalty of deducting certain percentage of amount from the bill, if any person absents to duty or if no substitute is provided or if the work is found to be un-satisfactory or any damage is caused to the Court property.
- 18] The agency shall not sub-lease/entrust the work of maintenance to any other agency.
- 19] The successful tendered has to execute an agreement abiding to the said terms & conditions on a non-judicial stamp paper worth Rs.100/- within one week of receipt of the communication.
- 20] If the agency intends to withdraw from the contract, it shall give at least one month's advance notice, as otherwise, the District Court reserves the right to claim damages from the Agency.
- 21] The intending bidders shall furnish their E-mail IDs or mobile numbers in the quotations.


Prl.District and Sessions Judge,
Mahabubnagar.

To

Notice boards of

1. Prl.District Court, Mahabubnagar.
2. District Collectorate, Mahabubnagar.
3. Senior Civil Judge/Junior Civil Judge Court, Narayanpet.
4. Town Municipality, Narayanpet() through the Junior Civil Judge,
5. R.T.C. Bus Stand, Narayanpet.() Narayanpet.
6. Railway Station, Mahabubnagar.
7. **Website of this Court.**